

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 375 OF 2017**

**Dated: 27<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>M/s. Subramaniya Siva Co-operative Sugar Mills Ltd.</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Tamil Nadu Electricity Regulatory Commission &amp; Anr.</b>	<b>....</b>	<b>Respondent(s)</b>
Counsel for the Appellant(s)	:	Mr. Gunjan Kumar
Counsel for the Respondent(s)	:	Mr. S. Vallinayagam Ms. Amali for R-2

**ORDER**

Learned counsel for respondent No. 2 seeks three weeks more time to file reply. Time is granted. He may file reply on or before 22.10.2018 along with IA with advance copy to the other side. Thereafter, rejoinder may be filed on or before 12.11.2018 with advance copy to the other side.

List the matter on **22.11.2018**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*ts/mk*